NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 124/NCLT/AHM/2017 CA(CAA) No. 86/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

Name of the Company:

Armee Informatics Pvt. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** Restitions Atim SR. ADV

1. NAVIN PAHWA
WITH
RITU. SHAH
2. FOR THAKKAR AND

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Proof of service of notice of date of hearing on Statutory authorities filed.

Proof of publication filed.

No representation received from public

Letter dated 09.11.2017 received from OL wherein it is stated that Armee Informatics and Armee Technology Services Pvt Ltd not furnished information. But petitioner filed affidavits stating that information was furnished to OL on 12.10.2017.

So far no reply has been filed by OL.

Affidavit of petitioner Transferee company filed stating that they have furnished information to Regional Director in response to the letter dated 13.09.2017. so far no detail reply filed by Regional Director.

Heard arguments of Learned Counsel for petitioner.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 20th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL